

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-119(ND)/2016

IN THE MATTER OF:

Asmita Dwivedi Paliwal

.... Applicant/petitioner

Vs.

M/s. Abhi-Asmi International Pvt. Ltd. & Ors.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Virender Ganda, Sr. Advocate
Mr. Manish Jha, Mr. Raghav Sabharwal,
Mr. Divyam Agarwal, Ms. Shelly Khanna,
Advocates

For the Respondents : Mr. Ashish Aggarwal,
Mr. Gurcharan Singh, Advocates for R-2

ORDER

Notice to show cause for 30th November, 2017 to the respondent be issued as to why the proceedings under the Contempt of Court Act, 1971 be not initiated.

According to allegations, there is a specific undertaking as recorded in the order dated 19.09.2017 on behalf of the non-applicant-respondent that the salary to the applicant-petitioner was to be paid by 7th of every month. According to the averments made in the contempt petition, the same has not been complied with. The salary must be paid as per the undertaking already issued before the next date of hearing. If the salary is not paid,



then the non-applicant-respondent shall remain present in person on the next date of hearing. Reply to the notice be also filed before the adjourn date with a copy in advance to the petitioner.

List the matter on 30th November, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.11.2017
V.Sethi